

**IN THE COURT OF MS. NIRJA BHATIA, SPECIAL JUDGE, PC
ACT (CBI)-03, ROUSE AVENUE DISTRICT COURT, NEW DELHI**

CBI Vs. Satish Kumar
CC No. 79/2019

04.09.2020

Pr. (on screen): Sh. Praneet Sharma, ld. Sr. PP for CBI.
Accused Satish Kumar is present along with ld. counsel
Sh. H. L. Chopra


Matter has been taken up through Video Conferencing hosted by Sh. Ashok Kumar, Reader of the court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Ld. Counsel for the accused is not willing to record the statement of accused through video conferencing and requested to record the same physically before the Court.

As per duty roster for Judicial Officers posted at RADC, the undersigned has to attend the Court physically on 16.09.2020. Accordingly, let the matter be put up on **16.09.2020** at **10.30 AM** for SA.

A copy of this order be sent to the computer branch for uploading on the official website.

A copy of this order be scanned and placed on judicial file.


(Nirja Bhatia)
Spl. Judge PC Act (CBI)-03,
RADC, New Delhi/04.09.2020

**IN THE COURT OF MS. NIRJA BHATIA, SPECIAL JUDGE, PC ACT
(CBI)-03, ROUSE AVENUE DISTRICT COURT, NEW DELHI**

**CBI (Vinod Kumar) Vs. Raj Singh
Misc.DJ.ASJ/33/2020**

04.09.2020

Pr. (on screen): Sh. Praneet Sharma, Id. Sr. PP for CBI
IO/SI Sh. J.P. Sheoran is present

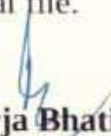
Matter has been taken up through Video Conferencing hosted by Sh.Ashok Kumar, Reader of the court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Report in compliance of order dated 28.07.2020 in respect of seeking permission regarding exchange of demonetized trap money (Rs. 5,000/-) and further permission to deposit the same in the account of SP CBI, ACB, New Delhi has been received through e-mail from the end of IO/SI Sh.J.P.Sheoran. Copy of the same forwarded to Id. PP for CBI. Let scanned copy of the same be taken on judicial file.

On request, let the matter be listed on **16.09.2020** for further proceedings with the other case *CBI Vs. Someshwar Thakur* which was also listed for today and is arising out of similar facts/circumstances.

A copy of this order be sent to the computer branch for uploading on the official website.

A copy of this order be scanned and placed on judicial file.


(Nirja Bhatia)
**Spl. Judge PC Act (CBI)-03,
RADC, New Delhi/04.09.2020**

**IN THE COURT OF MS. NIRJA BHATIA, SPECIAL JUDGE, PC
ACT (CBI)-03, ROUSE AVENUE DISTRICT COURT, NEW DELHI**

**CBI Vs. Someshwar Thakur & Ors.
Misc. DJ.ASJ/2/2020**

04.09.2020

Pr. (on screen): Sh. Praneet Sharma, ld. Sr. PP for CBI.
HIO/SI Mukesh Pandey is present

Matter has been taken up through Video Conferencing hosted by Sh.Ashok Kumar, Reader of the court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Ld. PP for CBI submits that the SP concerned has requested for some more time to file the detailed affidavit.

On request, let the matter be listed on **16.09.2020** for filing of the detailed affidavit by the SP concerned and further proceedings.

A copy of this order be sent to the computer branch for uploading on the official website.

A copy of this order be scanned and placed on judicial file.

(Nirja Bhatia)
Spl. Judge PC Act (CBI)-03,
RADC, New Delhi/04.09.2020